Notice Calling for suggestions, views, comments etc from WTO-SPS Committee members within a period of 60 days on the draft notification related to Standards for Oils and Fats.

1. In the Food Safety and Standards (Food Products Standards and Food Additives) Regulations, 2011 (hereinafter referred to as the said regulations), in regulation 1.2, in sub-regulation 1.2.18, in item (iv), after the words “citric acid”, the words “and any suitable food grade enzyme” shall be inserted;

2. In regulation 2.2 of said regulations,
   (a) in sub-regulation 2.2.1, in clause 1, the concluding Paragraph “Further, if the oil is obtained ...............Hexane more than 5.00 ppm” shall be omitted;
   (b) in sub-regulation 2.2.1, after clause 24, the following clause shall be inserted, namely:-
      “25. Edible Vegetable Oils may be fortified with the following vitamins, namely:-

<table>
<thead>
<tr>
<th>Nutrients</th>
<th>Range of nutrient per gram of Oil</th>
<th>Source of nutrient</th>
</tr>
</thead>
<tbody>
<tr>
<td>Vitamin A</td>
<td>22.5-27.5 IU</td>
<td>Retinyl acetate, Retinyl palmitate and Retinyl propionate</td>
</tr>
<tr>
<td>Vitamin D</td>
<td>3.96-4.84 IU</td>
<td>Cholecalciferol, Ergocalciferol</td>
</tr>
</tbody>
</table>

Range of vitamins shall be applicable at the time of packaging and shall show a positive test at the time of sale. Every Package of Fortified Edible Vegetable Oil shall bear the declaration “Fortified with Vitamin A and D”.

(c) in sub-regulation 2.2.2,
   (A) in the opening position, for the “vegetable fat”, the words “vegetable fat/oil” shall be substituted;
   (B) Clause (vi) shall be omitted.